

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G SPetition(s) for Special Leave to Appeal (Crl.)..... CRLMP
20677/2013

No(s).

(Arising out of impugned final judgment and order dated 21/10/2011
in CRLA No. 2149/2005 passed by the High Court of Karnataka at
Bangalore)

SANNAULLAH @ ILIYAS @ SAN & ANR.

Petitioner(s)

VERSUS

STATE OF KARNATAKA

Respondent(s)

(With appln. (s) for C/delay in filing and refiling SLP and office
report)

Date : 31/10/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE
HON'BLE MR. JUSTICE N.V. RAMANA

For Petitioner(s)

Ms. E. R. Sumathy, Adv. (NP)

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

None appears even on second call.

The special leave petition is dismissed for non-prosecution.

(R.NATARAJAN)
Court Master(SNEH LATA SHARMA)
Court Master

Signature Not Verified

Digitally signed by
Meenakshi Kohli
Date: 2014.11.15
12:30:23 IST
Reason: